

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 104

**IA(I.B.C)/947 (CH)2024, IA(I.B.C)/949 (CH)2024, IA(I.B.C)/950 (CH)2024,
Company Appeal No. 5/2023, IA No. 893/2020,
1069/2019, 1116/2019, 1777/2022, 1778/2022,
1067/2023, 418/2019, 642/2020, IA(I.B.C)/76 (CH)2024,
IA(I.B.C)/77 (CH)2024, 363/2019, IA(I.B.C)/1053 (CH)2024**
in
**CP(IB) No. 67 /Chd/Pb/2017
(Admitted)**

IN THE MATTER OF:-

Allahabad Bank

...Petitioner

Versus

Supreme Tex Mart Ltd.

...Respondent

Under Section: 7, 60(5), Sec 43(1) r/w Sec 44 (1), 66(1), 42, IBC 2016

Order delivered on 07.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant : Dr. Rajanash Thukral, Advocate
in IA No. 893/2020 : Mr. Siddharth Thukral, Advocate

For the Liquidator : Mr. Atul V. Sood, Advocate
: Mr. Nahush Jain, Advocate

For the Applicant in : Mr. Atul V. Sood, Advocate
IA No. 363/2019

For the applicant in : Mr. Yashpal Gupta, Advocate
Company Appeal No.
5/2023

ORDER

IA No. 893/2020

In pursuance of the order dated 20.03.2024, a compliance affidavit has been filed by Ld. Counsel for the applicant vide Diary No. 01810/4 dated 25.04.2024. The same is taken on record. A date is requested by Ld. Counsel for the Liquidator for filing counter-affidavit. Let the same be filed within one week. Ld. Counsel for the applicant is directed to supply the copy of all the records to the IBBI.

Heard. Issue notice of this petition to the IBBI for 28.05.2023. The petitioner shall collect the notices from the Registry and send the same to the aforesaid authority with a copy of the petition and entire paper book immediately by speed post and e-mail, if available, and file an affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Reports, if any, be filed by the aforesaid authority within one week after receipt of notice with a copy in advance to the counsel opposite, and response thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 28.05.2023, higher on Board.

IA No. 363/2019

It is stated by Ld. Counsel for the applicant that on instructions, he may be permitted to withdraw the present petition. Keeping in view the statement made by Ld. Counsel for the applicant. The present application i.e., ***IA No. 363/2019 is dismissed as withdrawn.***

IA No. 1053/2024

The present application has been filed by RP under Rule Section 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 for placing on record the 23rd Quarterly

Progress report dated 12.04.2024 along with an affidavit. The same is taken on record subject to just exceptions. Thus, ***IA No. 1053/2024 is disposed of accordingly.***

Company Appeal No. 5/2023

Rejoinder has been filed vide Diary No. 03183/3 dated 06.05.2024. The same is taken on record. List on 03.07.2024.

IA(I.B.C)/947(CH)2024, IA(I.B.C)/949(CH)2024, IA(I.B.C)/950(CH)2024, 1069/2019, 1116/2019, 1777/2022, 1778/2022, 1067/2023, 418/2019, 642/2020, IA(I.B.C)/76 (CH)2024 and IA(I.B.C)/77 (CH)2024

List on 03.07.2024.

Sd/-

**(L. N. GUPTA)
MEMBER (TECHNICAL)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**